

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH,  
COURT III

8. M.A. 161/2020 (12A)  
IN  
C.P.(IB)-3592(MB)/2018

CORAM :SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **21.01.2020**

NAME OF THE PARTIES:-Ultratech Cement Limited

V/s

Aureate Media Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

This is an application seeking to withdraw the CIRP process on the ground that the company is not traceable and there are no assets in the company and directors are absconding. In the said circumstances as contended in the application no purpose will be served if the CIRP process is to be continued rather it would be a counter productive exercise. In view of these situations the RP is allowed to withdraw the application.

Accordingly, this application U/sec. 12 (A) is allowed.

And C.P. also disposed off.

Sd/-

SHYAM BABU GAUTAM  
Member (Technical)

/SUNIL/

Sd/-

BHASKARA PANTULA MOHAN  
Member (Judicial)



Certified True Copy  
Copy Issued "free of cost"  
On 20.01.2020

Assistant Registrar

National Company Law Tribunal Mumbai Bench